



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उत्प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No. (7066) /O.A. No. 452/2024

दिनांक:-

Date: 09/07/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of status report in pursuant to order dated 07.05.2024 passed by Hon'ble NGT in the matter of Original Application No. 452/2024, Sampurna Nand Vs Raj Laxmi Enterprises.

Sir,

In Compliance of Hon'ble NGT order dated 07.05.2024 in the matter of O.A. No. 452/2024, Sampurna Nand Vs Raj Laxmi Enterprises, the status report is being filed herewith.

It is requested that the aforesaid information may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

Status Report in pursuant to order dated 07.05.2024 passed by Honble NGT in the matter of OA No. 452/2024 Sampurna Nand Versus M/s Raj Laxmi Enterprises & Ors.

1. As per joint committee report dated 06.07.2023 and dated 06.01.2024, UPPCB had issued Show-Cause Notice to the said Stone Crushers vide Letter dated-12.01.2024, which was got received to concerned Stone Crusher on dated 20.01.2024 (Annexure-1).
2. The presentation sent by the industry against show-cause notice was received on dated-06.02.2024 in the Regional Office, UPPCB, Sonbhadra (Annexure-2).
3. UPPCB conducted field visit on dated 08.02.2024 to verify complying status of CTO and observed that the following major air pollution control measures have been adopted by the industry:-

S.NO.	Major Air Pollution Control measures	Installation Status	Remark and Action Taken
1.	Closed metal sheet enclosures at dust emitting points.	Partially Covered	As per inspection report dated 08.02.2024, UPPCB issued closure order on dated 19.02.2024 after confirmation of show-cause notice and revoking the CTO. UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has not deposited by the industry.
2.	Covering of all conveyor belts.	Partially Covered	
3.	Telescopic discharge chute or Canvas cloth / plastic drum	NO	
4.	Wind breaking wall around the premises.	NO	
5.	Water sprinklers at emitting point and wind breaking wall.	NO	
6.	Smog gun and Rain Gun as dust suppression mechanism.	NO	
7.	Height of exhaust pipe of DG Set.	NO	

4. Detail Inspection report dated-08.02.2024 is attached herewith (Annexure-3).
5. As per inspection report dated 08.02.2024, UPPCB issued closure order on dated 19.02.2024 after confirmation of show-cause notice and revoking the CTO. However, UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has not deposited by the industry.



6. The presentation sent by the industry against closure order was received on dated-13.05.2024 in the Regional Office, UPPCB, Sonbhadra (Annexure-4).
7. UPPCB conducted field visit on dated 22.05.2024 to verify complying status of previous CTO and observed that the following major air pollution control measures have been adopted by the industry:-

S.NO.	Major Air Pollution Control measures	Installation Status	Remark and Action Taken
1.	Closed metal sheet enclosures at dust emitting points.	Yes	As per inspection report dated 22.05.2024, recommendation to revoke the closure order dated-19.02.2024 sent to head quarter, Lucknow and closure order has been revoked by UPPCB. UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has not deposited by the industry.
2.	Covering of all conveyor belts.	Yes	
3.	Telescopic discharge chute or Canvas cloth / plastic drum	Yes	
4.	Wind breaking wall around the premises.	Yes	
5.	Water sprinklers at emitting point and wind breaking wall.	Yes	
6.	Smog gun and Rain Gun as dust suppression mechanism.	Yes	
7.	Height of exhaust pipe of DG Set.	Yes	

8. Detail Inspection report dated-22.05.2024 is attached herewith (Annexure-5).
9. As per inspection report dated 22.05.2024, recommendation to revoke the closure order dated-19.02.2024 sent to head quarter, Lucknow. Closure order has been revoked by UPPCB vide letter dated-24.05.2024 (Annexure-6). The Industry has obtained valid CTO from UPPCB. However, UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has not deposited by the industry.

The above additional information is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 09.07.2024



(U.K. Gupta)

Regional Officer
U.P.P.C.B
Sonbhadra



92 Annexure No. 1
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No. /10568/10-2/NGT-67/SCN/24
सेवा में

दिनांक

Date 13/11/24

पंजीकृत

M/S RAJ LAXMI ENTERPRISES,
VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानानुसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करे अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

Vibhuti Khand, Gombi Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com

टी.सी. - 12 वी, किर्मुति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

26/01/2024
For Receive
Bx Nulesh

MS. RAJ LAXMI ENTERPRISES

SUPPLIER OF 10MM, 40MM AND STONE DUST

OFFICE ADDRESS- SONPUR, AHRAURA DISTT - MIRZAPUR PIN 231301

Email:- rajlaxmients@gmail.com

Date

Si

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

विषय: मे० राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६८१/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६८१/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

भवदीय

Prashant Kumar Singh

(प्रशान्त कुमार सिंह)

पार्टनर मे० राज लक्ष्मी इण्टरप्राइजेज, मीरजापुर

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(प्रशान्त कुमार सिंह)





GM 530175

उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

Ticket Rs. 10.00
 Ranjeet Singh
 Notary - Sonbhadra

मैं प्रशान्त कुमार सिंह, निवासी-पटेलनगर, गरौड़ी, अहदलहट, चुनार, जनपद मीरजापुर (उ०प्र०) का मूल निवासी हूँ। मेसर्स राजलक्ष्मी इण्टप्राइजेज, सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर का प्रोपराइटर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६८१/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.



Prashant Kumar Singh

कमशः.....२/.....पर

साम्य का क्रम सं. 1853
 साम्य विद्या की तिथि 26.1.024
 साम्य कर करने का प्रयोजन 25
 साम्य होने का नाम व पता 50 2107 मंगला 2022 412 018
 साम्य की प्रकृति 1001

श्री रणजीत सिंह
 नोटरी
 1001

नोटरी का पता
 नं. 142
 मंगला

Prashant Kumar Singh

रणजीत सिंह
 नोटरी
 06-2-24

Prashant Kumar Singh
 Seen identified by whom Ranjit
 Appeared before me on 26.2.24
 I have verified that he
 understands the facts mentioned in
 the affidavit and the contents, which are
 true, And I have subscribed my name to be
 Notary
 Ranjit Singh



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(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 17 तक पर दी गयी सूचनाये पूर होशोंहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

ह० शपथग्राही

दिनांक-30.01.2024



Prashant Kumar Singh

(प्रशान्त कुमार सिंह)

मे० राज लक्ष्मी इण्टरप्राइजेज
मीरजापुर



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD,
SONBHADRA

संदर्भ सं० जी०० १५/०११०-५२१/५८/२०२४

दिनांक-०८.०२.२०२४

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-२)
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी०-१२ वी, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय: मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१(यथासंशोधित) की धारा ३१-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में अद्यतन निरीक्षण आख्या का प्रेषण।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय लखनऊ के संदर्भ संख्या-एच०५६८१/सी-२/एन०जी० टी०-६७/एस०सी०एन०/२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से संदर्भित उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९८१ (यथासंशोधित) की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस जारी है एवं अधोहस्ताक्षरी को अद्यतन निरीक्षण आख्या प्रेषित किये जाने के निर्देशों के साथ पृष्ठांकित है। प्राप्त निर्देशों के अनुपालन में उद्योग का स्थलीय निरीक्षण दिनांक-०८.०२.२०२४ को किया गया। विस्तृत निरीक्षण आख्या मूलरूप में सादर अवलोकनार्थ संलग्न है। निरीक्षण आख्यानुसार उद्योग समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित किये बिना संचालित है तथा उद्योग द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है। तत्क्रम में उद्योग को राज्य बोर्ड से जारी सहमति आदेश दिनांक-२७.०७.२०२१ को इस कार्यालय के पत्र दिनांक-०८.०२.२०२४ द्वारा रिवोक किया जा चुका है।

अतः उपरोक्त परिप्रेक्ष्य में इस पत्र के साथ संलग्न विस्तृत निरीक्षण आख्या में निहित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित उद्योग मेसर्स-राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९८१ (यथासंशोधित) की धारा ३१-ए के अन्तर्गत बोर्ड मुख्यालय लखनऊ के उपरिसंदर्भित पत्र दिनांक-१२.०१.२०२४ द्वारा जारी कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति की जाती है तथा उद्योग पर १४६ दिनों की डिफाल्टर अवधि हेतु रू० ०९,१२,५००.०० (नौ लाख बारह हजार पाँच सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।

संलग्नक-यथोपरि।

भवदीय


 (यू०के० गुप्ता)
 क्षेत्रीय अधिकारी

कार्यालय : मकान संख्या १६२ उत्तर मोहाल (निकट चण्डी होटल), राबर्ट्सगंज, सोनभद्र-२३१२१६

House No. 162, Uttar Mohal (Near Chandi Hotel) Robertsganj, Sonbhadra-231216

Email-rosombhadra@uppcb.in



मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित उद्योग मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य प्रकरण में आच्छादित है। मा0 राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु जिलास्तरीय समिति द्वारा उपरोक्त उद्योग का निरीक्षण दिनांक-28.12.2023 से दिनांक-30.12.2023 तक के मध्य की अवधि में किया गया था। तत्क्रम में निरीक्षण आख्या के आधार पर उद्योग को राज्य बोर्ड मुख्यालय, लखनऊ के संदर्भ संख्या-HO5681/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जो उद्योग को सम्बोधित एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को पृष्ठांकित है। तत्पश्चात् उद्योग को निर्गत कारण बताओ नोटिस की प्रति उद्योग को प्राप्त करायी जा चुकी है। अग्रेतर उद्योग का प्रतिउत्तर प्राप्त है। उद्योग का अद्यतन निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक-08.02.2024 को किया गया। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के आराजी संख्या-57त, 57मि0 एवं 57ड पर होना सूचित है। उद्योग का जिओ को-आर्डिनेट्स **25.055542**-अक्षांश एवं **82.998738**-देशान्तर है।
2. उद्योग द्वारा कच्चे माल के रूप में स्टोन बोल्डर्स का प्रयोग कर विभिन्न साईज की स्टोन ग्रेट्स का उत्पादन किया जाता है। उद्योग की स्टोन ग्रेट की उत्पादन क्षमता 200 टन/घण्टा सूचित है।
3. निरीक्षण के समय उद्योग के संयंत्र यथा-प्राइमरी 'जॉ' क्रशर, सेकेण्ड्री 'जॉ' क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अन्तिम छोर आंशिक कवर्ड पाये गये। डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर कैनवास क्लथ/टेलिस्कोपिक सूट की स्थापना निरीक्षण के समय नहीं पायी गयी।



(Handwritten signature)

क्रमशः 2/पर....



4. उद्योग में कन्वेयर बेल्ट्स के अन्तिम छोरों पर वॉटर स्प्रिंकलिंग की व्यवस्था निरीक्षण के समय स्थापित नहीं पायी गयी। वॉटर स्प्रिंकलिंग में प्रयुक्त जल खपत की मात्रा के मापन हेतु पलो मीटर निरीक्षण के समय स्थापित पाया गया, किन्तु वॉटर मीटर का सतत् संचालन सुनिश्चित किये जाने हेतु सम्बन्धित लॉगबुक का रख-रखाव नहीं पाया गया एवं निरीक्षण के समय उद्योग प्रतिनिधि द्वारा प्रस्तुत नहीं की गयी।
5. उद्योग परिसर में मेटल/कंक्रीट रोड का निर्माण नहीं पाया गया। उद्योग में सहमति शर्त संख्या-4(V) के अनुसार विण्ड ब्रेकिंग वाल स्थापित नहीं पायी गयी।
6. उद्योग परिसर के कुछ भाग पर पौधों का रोपण निरीक्षण के समय पाया गया, किन्तु राज्य बोर्ड के आदेश दिनांक-16.02.2018 के अनुपालन में सहमति शर्तों के अनुरूप उद्योग परिसर में हरित पट्टिका विकसित नहीं पायी गयी।
7. उद्योग में विद्युत आपूर्ति हेतु 320 के0वी0ए0 क्षमता का एक अदद डी0जी0 सेट स्थापित पाया गया। डी0जी0 सेट के संचालन के फलस्वरूप उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु इक्जॉस्ट पाइप की ऊँचाई राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप निरीक्षण के समय स्थापित नहीं पायी गयी।
8. उद्योग को राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों की अनुपालन आख्या उद्योग द्वारा प्रस्तुत नहीं की गयी है। निरीक्षण के समय पाये गये तथ्यों से सहमति शर्तों का अनुपालन उद्योग द्वारा नहीं किया जाना परिलक्षित होता है।
9. उद्योग का निरीक्षण पूर्व में समिति द्वारा किया गया था। समिति की आख्यानुसार वायु प्रदूषण नियंत्रण व्यवस्थाओं को स्थापित किये बिना उद्योग संचालित किये जाने एवं सहमति शर्तों का उल्लंघन किये जाने के आलोक में उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-HO5681/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा कारण बताओ नोटिस जारी किया गया था।
10. उद्योग को राज्य बोर्ड से निर्गत कारण बताओ नोटिस दिनांक-12.01.2024 के अनुक्रम में उद्योग का प्रतिउत्तर प्राप्त हुआ है, जो संतोषजनक प्रतीत नहीं होता है।
11. उद्योग द्वारा उद्योग को राज्य बोर्ड से निर्गत सहमति आदेश (जल एवं वायु) दिनांक-27.07.2021 में अधिरोपित शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है। सहमति शर्तों का उल्लंघन किये जाने के आलोक में उक्त उद्योग को राज्य बोर्ड के संदर्भ सं0-132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 दिनांक-27.07.2021 तथा संदर्भ सं0-132212/UPPCB/ Sonebhadra (UPPCBRO)/CTO/water/MIRZAPUR/2021 दिनांक-27.07.2021 द्वारा जारी सहमति आदेश को रिवोक इस कार्यालय के पत्र दिनांक-08.02.2024 द्वारा किया जा चुका है।
12. मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य के प्रकरण में उद्योग का निरीक्षण पूर्व में दिनांक-19.06.2023, 29.06.2023 एवं 01.07.2023 को जिलास्तरीय समिति द्वारा किया गया था। तत्क्रम में जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.07.2023 के अनुसार उद्योग पर्याप्त वायु प्रदूषण नियंत्रण व्यवस्थायें स्थापित किये बिना संचालित पाया गया। तत्पश्चात् जिलास्तरीय समिति द्वारा उद्योग का निरीक्षण दिनांक-28.12.2023, दिनांक-29.12.2023 एवं दिनांक-30.12.2023 को किया गया। तत्सम्बन्ध में जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.01.2024 के अनुसार उद्योग सहमति शर्तों का उल्लंघन कर संचालित पाया गया। उक्त प्रकरण में उद्योग के उत्पादन कार्य को बन्द कर उद्योग की मशीनरी को दिनांक-23.08.2023 को सील किया गया था। उक्त के पश्चात् उद्योग के उत्पादन कार्य प्रारम्भ करने हेतु दिनांक-02.11.2023 को राज्य बोर्ड द्वारा अनुमति प्रदान की गयी थी, जिसके फलस्वरूप 72 दिनों की अवधि में उद्योग का उत्पादन कार्य बन्द होने का तथ्य प्रकाश में आया है।



क्रमशः 3/पर...

इस प्रकार जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.07.2023 से अद्यतन निरीक्षण दिनांक-08.02.2024 तक अर्थात् 218 दिनों तक की अवधि में से 72 दिनों की उत्पादन कार्य बन्द होने की अवधि को छोड़कर अवशेष 146 दिनों की अवधि को डिफाल्टर अवधि में गणना किया जाना उचित है तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया में पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों दिनांक-08.02.2019 के अनुसार के अनुसार उद्योग पर डिफाल्टर अवधि अर्थात् 146 दिनों हेतु पर्यावरणीय क्षतिपूर्ति निम्न गणनानुसार अधिरोपित किया जाना उचित होगा:-

Environmental Compensation (EC) = Pollution Index (PI) x No. of days from which the non-compliance has been observed (N) x Factor in Rupees (R) x Factor for scale of operation(S) x Location Factor (LF).

Where,

PI=50 (Pollution Index=50 for orange category unit)

N =146 (No. of days from which the non-compliance has been observed)

R = 250 (R factor in Rupees)

S = 0.5 (Factor for scale of operation=0.5 as investment of unit is less than Rs.50 Lac(0.5 for small scale unit)

LF=1.0 (Location Factor= 1.0 as population of Vill. Sonpur, Bhagautidei, Chakjata etc., Chunar, Mirzapur is below 10 lac. (LF is 1.0 for population less than 10 lac)

Therefore,

$$\begin{aligned} \text{Environmental Compensation(EC)} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 146 \times 250 \times 0.5 \times 1.0 \\ &= \text{Rs. 9,12,500/- (Rs. Nine Lacs twelve thousand five hundred) only.} \end{aligned}$$

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित उद्योग मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-HO5681/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति की जाती है। अग्रेतर उपरोक्त गणनानुसार उद्योग पर 146 दिनों की डिफाल्टर अवधि हेतु ₹0 9,12,500.00 धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।



(यू0के0 गुप्ता)
क्षेत्रीय अधिकारी

MS. RAJ LAXMI ENTERPRISES

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OFFICE ADDRESS- SONPUR, AHRAURA DISTT - MIRZAPUR PIN 231301

Email:- rajlaxmients@gmail.com

Si

Date13/05/2024.....

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

विषय: मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर को जारी बंदी आदेश संदर्भ संख्या-एच०७२१४/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ को निक्षेप किये जाने एवं संदर्भ संख्या-एच०७२५१/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०७२१४/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि क्रशर उद्योग मेसर्स राज लक्ष्मी इण्टरप्राइजेज का निरीक्षण क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा दिनांक-०८.०२.२०२४ को किया गया तथा पाया गया कि स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचालित है, तथा इकाई द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है एवं राज्य बोर्ड के पत्र दिनांक-१२.०१.२०२४ द्वारा वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि करते हुए बंदी आदेश जारी किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में उद्योग के संयंत्र यथा-प्राइमरी जॉ क्रशर, सेकेण्ड्री जॉ क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अंतिम छोर को पूर्णतः कवर्ड करना, डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर कैनवास क्लथ/टेलिस्कोपिक सूट की स्थापना कर लिया गया है। उद्योग में कन्वेयर बेल्ट्स के अन्तिम छोरों पर वॉटर स्प्रींकलिंग की व्यवस्था स्थापित कर ली गयी है एवं वॉटर स्प्रींकलिंग में प्रयुक्त जल खपत की मात्रा हेतु फ्लोमीटर स्थापित कर लिया गया है। उद्योग परिसर में मेटल रोड/कंक्रीट रोड का निर्माण कर लिया गया है। उद्योग को निर्गत सहमति आदेश में अधिरोपित शर्त/राज्य बोर्ड के आदेश दिनांक-१६.०२.२०१८ के अनुरूप हरित पट्टिका का विकास कर लिया गया है। उद्योग के संचालन हेतु ६०० के०वी०ए० एवं ६३ के०वी०ए०का एकास्टिक एन्क्लोजर युक्त डी०जी० सेट स्थापित किया गया है जिसके एकजॉस्ट पाइप की ऊँचाई राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप रखी गयी है। उद्योग के संचालन हेतु राज्य बोर्ड के ऑनलाइन संदर्भ संख्या-१३२२११/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/MIRZAPUR/2021 दिनांक-२७.०७.२०२१ द्वारा सहमति

M/s. Rajlaxmi Enterprises

Prashant Kumar Singh
Partner

MS. RAJ LAXMI ENTERPRISES

SUPPLIER OF 10MM, 40MM AND STONE DUST

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Email:- rajlaxmients@gmail.com

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Date 13/05/2024

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आदेश वायु एवं संदर्भ संख्या-132212/UPPCB/Sonebhadra (UPPCBRO)/CTO/water/MIRZAPUR/2021 दिनांक-27.07.2021 द्वारा निर्गत किया गया था। निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जा रहा है तथा अनुपालन आख्या राज्य बोर्ड एवं मा0 एन0जी0टी0 नई दिल्ली को इस पत्र के साथ संलग्न कर प्रेषित किया जा रहा है(प्रति संलग्न)

उक्त को दृष्टिगत रखते हुए महोदय आपसे अनुरोध है कि उद्योग को जारी बंदी आदेश संदर्भ संख्या-एच07214/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 को निक्षेप करने की कृपा करें। क्रशर उद्योग का संचालन बंद होने एवं आर्थिक स्थिति ठीक न होने कारण राज्य बोर्ड के पत्र संख्या-एच07251/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 9,12,500(रू0 नौ लाख बारह हजार पाँच सौ मात्र) जमा नहीं किया जा सका है। उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति को जमा किये जाने हेतु अग्रिम 03 माह का समय प्रदान करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय

Prashant Kumar Singh
(प्रशान्त कुमार सिंह)
मे0 राज लक्ष्मी इण्टरप्राइजेज
मीरजापुर

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।

1. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली
2. मुख्य पर्यावरण अधिकारी(वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी बंदी आदेश दिनांक-19.02.2024 निक्षेप करने की कृपा करें।

(प्रशान्त कुमार सिंह)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.
सेवा में

407214/C-2/NCT-67/24

दिनांक

Date 19-2-24
पंजीकृत

M/S RAJ LAXMI ENTERPRISES,
VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
MIRZAPUR.

यह कि M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR, जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण क्षेत्रीय अधिकारी, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। निरीक्षण आख्यानसार निरीक्षण के समय आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचालित है तथा इकाई द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है। स्टोन क्रशर इकाई को राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में स्टोन क्रशर इकाई द्वारा संतोषजनक उत्तर राज्य बोर्ड को प्रेषित नहीं किया गया है। उपरोक्त से स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा स्टोन क्रशर इकाई को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि करते हुए बंदी आदेश जारी किये जाने की संस्तुति प्रेषित की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार बंदी आदेश जारी किया जाता है:-

1. यह कि M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर को इस अनुरोध के साथ प्रेषित कि उद्योग को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. वरिष्ठ पुलिस अधीक्षक, मिर्जापुर।
3. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, मिर्जापुर को संदर्भित उद्योग के विद्युत विच्छेदन हेतु।
4. अधिशासी अभियन्ता, उ०प्र० जल निगम, मिर्जापुर को जल आपूर्ति रोके जाने हेतु।
5. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए प्राप्ति तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक

Date: 19-02-2024

संदर्भ सं०

Ref. No **H07257/IC-2/NGT-67/24**

सेवा में,

M/S RAJ LAXMI ENTERPRISES,
VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
MIRZAPUR.

विषय: M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR. के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश के अनुपालन के अनुक्रम में जनपद-मिर्जापुर में स्थापित 26 स्टोन क्रशर इकाईयों को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में आपकी स्टोन क्रशर इकाई का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। क्षेत्रीय अधिकारी, सोनभद्र की निरीक्षण आख्यानानुसार आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संघलित है तथा इकाई द्वारा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा आपकी स्टोन क्रशर इकाई द्वारा समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संघलित किये जाने तथा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जाने के कारण स्टोन क्रशर इकाई के विरुद्ध 146 दिनों के उल्लंघन अवधि हेतु रु० 6250/- प्रतिदिन की दर से कुल रु० 9,12,500/- (रु० नौ लाख बारह हतार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्तानुसार सक्षम स्तर से अनुमोदनोपरान्त स्टोन क्रशर इकाई M/S RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR. पर रु० 9,12,500/- (रु० नौ लाख बारह हतार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, मिर्जापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जाये।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि पर्यावरणीय क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

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U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G10073/R-1345/CTO/M2P/2024

दिनांक:- 08/02/2024
Date:

सेवा में,

मेसर्स राज लक्ष्मी इण्टरप्राइजेज,
ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार,
जनपद-मीरजापुर।

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के अन्तर्गत उद्योग को निर्गत सहमति (वायु/जल) आदेश को रिवोक किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत हों कि आपका उद्योग मा० राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उ०प्र० राज्य एवं अन्य में आच्छादित है। उक्त प्रकरण में मा० राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालनार्थ समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक-28.12.2023 से दिनांक-30.12.2023 के मध्य किया गया। समिति की आख्यानानुसार स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाईड लाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थायें स्थापित नहीं पायी गयी तथा राज्य बोर्ड द्वारा पूर्व में निर्गत सहमति (वायु एवं जल) आदेश में अधिरोपित शर्तों का अनुपालन किया जाता नहीं पाया गया। सहमति शर्तों का अनुपालन किये विना उद्योग द्वारा उत्पादन कार्य किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के आज्ञापक प्राविधानों का उल्लंघन है। आप द्वारा राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है। उक्त प्रकरण में समिति द्वारा पूर्व में माह-जून एवं जुलाई, 2023 की अवधि में निरीक्षण किया गया था। तत्समय सहमति शर्तों का उल्लंघन होता हुआ पाया गया था, जिससे परिलक्षित होता है कि आप द्वारा राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों का जानबूझकर उल्लंघन किया जा रहा है। ऐसा किया जाना प्रदूषण नियंत्रण अधिनियमों में निहित प्राविधानों की अवहेलना किये जाने का सूचक है।

अतः मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उक्त प्रकरण में समिति की निरीक्षण आख्या में निहित तथ्यों एवं सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों का उल्लंघन किये जाने के दृष्टिगत उक्त संदर्भित उद्योग को राज्य बोर्ड के संदर्भ संख्या-132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 दिनांक-27.07.2021 तथा संदर्भ संख्या-132212/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 दिनांक-27.07.2021 द्वारा निर्गत सहमति (जल एवं वायु) आदेश को एतद्वारा रिवोक (Revoke) किया जाता है। अग्रेतर आपको सचेत किया जाता है कि राज्य बोर्ड से वैध सहमति प्राप्त किये जाने के उपरान्त स्टोन क्रशर उद्योग का संचालन किया जाना सुनिश्चित करें।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदया, मीरजापुर को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3. वेब मास्टर, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ प्रेषित कि UPOCMMS पोर्टल पर उक्त उद्योग के एप्लीकेशन संख्या-12893706 एवं 12893732 के अनुक्रम में निर्गत सहमति आदेश को विलोपित कर रिवोक आदेश को अपलोड करना चाहें।

क्षेत्रीय अधिकारी

From

Dated-13.05.2024

PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES
ARAZI NO.57TA, 57MI AND 57
VILLAGE-SONPUR, PARGANA-BHAGWAT,
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.)

To,

The Regional Officer
U.P. Pollution Control Board,
House No. 162, Uttar Mohal,
Robertsganj, Sonbhadra-231216

Ref: Letter No.132211/UPPCB/Sonbhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 Dated-27.07.2021
Letter No.132212/UPPCB/Sonbhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 Dated-27.07.2021

Subject: Compliance of CTO Conditions for Stone Crushing Unit of M/s RAJ LAXMI ENTERPRISES, ARAZI NO.57TA, 57MI AND 57, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.)

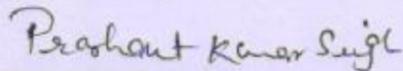
Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above-mentioned location, Letter No. Letter No.132211/UPPCB/Sonbhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 and Dated-27.07.2021 Letter No.132212/UPPCB/Sonbhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 Dated-27.07.2021 We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you

Yours Sincerly,



PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES

Copy to:

1. The Registrar, Hon'ble National Green Tribunal, Copernicus, New Delhi.
(E mail-judicial_ngt@gov.in).
2. Chief Environmental Officer(C-2), U.P. Pollution Control Board, Lucknow.

**Project
Stone Crushing Unit
At**

M/s RAJ LAXMI ENTERPRISES

ARAZI NO.57TA,57MI,57, VILLAGE-SONPUR, PARGANA-BHAGWAT,TEHSIL-CHUNAR,
DISTRICT-MIRZAPUR (U.P.)

COMPLIANCE REPORT

PROJECT PROPONENT

**PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES**

**ARAZI NO. 57TA,57MI, 57 VILLAGE-SONPUR, PARGANA-
BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**

STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026**CONDITIONS OF CONSENT(AIR)**

1. This consent is valid only for the approved production capacity of Stone Gritts & Stone Dust-200 TPH
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approved before making any modification in products in product/process/fuel/plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). air Pollution Source Details.

Air Pollution Source Details					
S.No.	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1.	PROCESS EMISSION	NA	00	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2.	D.G. SET-600 KVA. 01 NO.	DEISEL	01	Particulate Matter	As per Standard
3.	D.G. SET-63 KVA. 01 NO.	DEISEL	01	Particulate Matter	As per Standard

3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details			
S.No.	Stack No.	Parameter	Standard
1.	00	Particulate Matter	600 MICROGRAM/CU.METER
2.	01	Particulate Matter	As per Standard

S.No.	Conditions	Compliance
4	Quantity of other Pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory	Noted and Agreed
5.	The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.	Noted and Agreed
6.	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board	Noted and Agreed

Project Proponent: RAJ LAXMI ENTERPRISES

STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
7	The operation of air pollution control system and maintenance should be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory	Noted and Agreed
8.	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Noted and Agreed
9.	The unit should submit the stack emissions monitoring report within one month for issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Noted and Agreed

Specific Conditions:

S.No.	Conditions	Compliance
1.	This consent to operate is granted to M/s RAJ LAXMI ENTERPRISES, for production of Stone Grits of different sizes @ 200 TPH using stone boulder as raw material at ARAZI NO. 57TA, 57MI, 57 VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL CHUNAR, DISTRICT-MIRZAPUR, 231304 (U.P.)	Noted and Agreed
2.	Industry shall obtain prior approval before making any modification in product/ process/ fuel/plant & machinery, failing which consent shall be deemed void.	Noted and Agreed
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act	Noted and Agreed
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Noted and Agreed
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms	Noted and Complied
6.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit	Noted and Agreed

Project Proponent: RAJ LAXMI ENTERPRISES

STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Noted and Complied
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India	Noted and Agreed
9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well	Noted and Complied
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Noted and Agreed
11.	<p>The industry shall install air pollution control measures as mentioned below:</p> <ol style="list-style-type: none"> 1. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors 2. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust 3. All belt conveyors shall be covered by the industry 4. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust. 5. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher 	Noted and Agreed

Project Proponent: RAJ LAXMI ENTERPRISES

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STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
	<p>6. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>7. Green belt along the boundary wall shall be developed by stone crusher in at least three layers</p> <p>8. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	Noted and Agreed
12.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Noted and Complied
13.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Noted and complied
14.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Noted and complied
15.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Noted and complied
16.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Noted and complied
17.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority	Noted and complied
18.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/vb NGT83/2020, Dated 27.02.2020.	Noted and agreed
19.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Noted and Complied

Project Proponent: RAJ LAXMI ENTERPRISES

STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
20.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Noted and agreed
21.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Noted and Complied
22.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board	Noted and agreed
23.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Noted and agreed
24.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Noted and agreed
25.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020	Noted and agreed
26.	This consent is valid for discharge of domestic effluent only.	Complied
27.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and agreed
28.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA	Noted and agreed
29.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Noted and agreed
30.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board	Noted and agreed

Project Proponent: RAJ LAXMI ENTERPRISES

General Conditions:-**STONE CRUSHING UNIT**

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
1.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit	Noted and agreed
2.	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point	Noted and complied.
3.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and complied.
4.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Noted and complied.
5.	The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures	Noted and complied.

Project Proponent: RAJ LAXMI ENTERPRISES

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STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
6.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted and agreed
7.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect	Noted and complied.
8.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted and complied
9.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority	Noted and complied
10.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted and complied
11.	The Board reserves the right to revoke/ add/ modify any stipulated condition issued along with CCA, as may be necessary.	Noted and complied
12.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board	Noted and complied
13.	Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization	Noted and complied
14.	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	Noted and complied
15.	The authorization is valid for temporary storage of Hazardous Waste within premises only.	Noted and complied
16.	The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises	Noted and complied

Project Proponent: RAJ LAXMI ENTERPRISES

STONE CRUSHING UNIT

Location: LAT-25.055542, LONG-82.998738
 ARAZI NO. 57TA, 57MI, AND 57 VILLAGE-SONPUR
 PARGANA BHAGWAT,
 Tehsil- CHUANR, DISTRICT-MIRZAPUR(U.P.)

CTO Compliance Report

Validity Period: 01.08.2021 To 31.07.2026

S.No.	Conditions	Compliance
17.	It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.	Noted and agreed
18.	The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates	Noted and Agreed.
19.	Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.	Noted
21.	Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it. 22.The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English	Noted
22.	The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.	N/A
23.	In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board	N/A
24.	In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored	Noted

Project Proponent: RAJ LAXMI ENTERPRISES

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021

Dated : 27/07/2021

To ,

Shri PRASHANT KUMAR SINGH

M/s RAJ LAXMI ENTERPRISES

ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,

DISTT. MIRZAPUR(U.P.)

MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJ LAXMI ENTERPRISES

Reference Application No. 12893706

Dated : 27/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJ LAXMI ENTERPRISES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:53:46 +05'30'

REGIONAL OFFICER

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:55:08
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REGIONAL OFFICER

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NIL	0	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2	600 KVA DG SET	DIESEL	1	Particulate Matter	As per standard
3	63 KVA DG SET	DIESEL	2	Particulate Matter	As per standard

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 Micro gram/cubic meter
2	1	Particulate Matter	As per standard
3	2	Particulate Matter	As per standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA, 57 MI, 57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.) for the production of stone grits & stone dust-200 Ton/Hour (Co-ordinates of the industry are- 25.055542 N and 82.998738 E).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
4. The industry shall comply the following points:-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM³.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.
 - XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).
6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The 600 and 63 KVA D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. This consent order will not affect the acceptance of order/directions of other departments.
27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.
29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.
30. Industry shall submit a Bank Guarantee of Rs. 50000/- within 15 days for complying the above conditions.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**RADHEY
SHYAM**

Digitally signed by
RADHEY SHYAM
Date: 2021.07.27
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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
132212/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/MIRZAPUR/2021

Dated : 27/07/2021

To ,

Shri PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES

ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,
DISTT. MIRZAPUR(U.P.)
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RAJ LAXMI ENTERPRISES

Reference Application No :12893732

Dated :27/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RAJ LAXMI ENTERPRISES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:50:53 +05'30'
REGIONAL OFFICER

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:51:33 +05'30'
REGIONAL OFFICER

Annexure to Consent issued to M/s.RAJ LAXMI ENTERPRISES vide

Consent Order No. 12893732/ Water

Dated : 27/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 kld	Septic Tank
2	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (WATER).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA, 57 MI, 57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.) for the production of stone grits & stone dust -200 Ton/Hour (Co-ordinates of the industry is- 25.055542 N and 82.998738 E).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. Industry shall comply the all directions issued by board under different Action Plans.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control

measures for controlling process emissions should be properly maintained and continuously operated.

17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

26. This consent order will not affect the acceptance of directions/orders of any other departments.

27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.

29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:52:17 +05'30'
REGIONAL OFFICER


UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com
Validity Period :01/01/2021 To 31/07/2025
Ref No. - 111512/UPPCB/Sonebhadra(LAB)/CTE/MIRZAPUR/2020 Dated:- 01/01/2021
To ,
Shri PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES
ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,
DISTT. MIRZAPUR(U.P.)
MIRZAPUR
Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 10217053 dated - 26/11/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 25.055542,82.998738

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BOLDER-200 TPH	Metric Tonnes/Hour	200

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
STONE GRITTS-200 TPH	200

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
N.A.	Metric Tonnes/Day	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

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Shyam

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Radhey Shyam
Date: 2021.01.01
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Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.045	FOR 600 KVA(01 NO) AND 63 KVA(01 NO) D.G. SET

- 5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
 3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/07/2025 to the Board.
 4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
 5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
 6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

.....Specific Conditions of CTE.....

1. This consent to establish is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57TA, 57MI, 57DA VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.) (Co-ordinates of proposed site 25.055542 Latitude and 82. 998738 Longitude).
2. This consent to establish order is valid up to dated 31.07.2025 for installation of plant for production of Stone grits-200 TON/HOUR.
3. The proposed industry shall comply on the following points-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors shall be provided by the industry.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute shall be installed for collecting, storing and delivering/truck -loading the product, 'stone dust' and the reject. 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. The above equipment specifications should be primarily and compulsorily enforced on stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - XII. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
 - XIII. This consent to establish is valid for the installation of plant and machinery for production of Stone Grit-200 Ton/Hour.
 - XIV. Industry shall comply the sitting guidelines of stone crusher issued by UPPCB, failing which this Consent to establish of the industry is automatically considered abrogated.
 - XV. Industry shall submit the NOC from mining department regarding availability Raw Material (Bolder).
 - XVI. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XVII. The above equipment specifications should be primarily and compulsorily enforced by the proposed stone crusher.
4. This N.O.C. is valid for period of five year from the date of its issue or till the commissioning of the industry whichever is earlier.
5. The Industry shall set up the plant machinery of stone crusher according the sitting criteria prescribed by U.P. Pollution Control Board.
6. The industry shall apply for the various consents of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 along with the application for authorization under the provision of Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016, two months before the commissioning of the expansion plant.
7. The industry shall submit the No Objection Certificate regarding Eco-Sensitive Zone from competent authority of forest department within one month, failing which this consent to establish will be deemed to be rejected.
8. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environmental pollution.
9. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
10. Nothing in this N.O.C. shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water/Air Acts respectively.

11. The industry shall obtain the approval of site from other concerning departments, if required.
12. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
13. The industry shall provide adequate and appropriate air pollution control device to control the emission simultaneously so as to achieve the standard prescribed by the Board.
14. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.
15. The industry shall maintain the following record to the satisfaction of the Board: - a) Log books for running of air pollution control devices and pumps/motors used for running of the same. b) Register showing the results of various tests conducted by the industry for monitoring of stack emissions and ambient air.
16. The industry shall not consume any fuel except authorized/consented without the prior written permission of the Board.
17. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
18. The industry shall install separate energy meter for its air pollution control device plant and maintain the record on daily basis regarding consumption of energy for the running and maintenance of Air Pollution Control Device.
19. The adequacy and efficiency of the air pollution control devices will be the entire responsibility of the industry.
20. The industry shall provide certified canopy on the 600 KVA DG sets 01 no. & 63 KVA DG 01 no. to comply with the provisions of EPA Rules, regarding noise pollution along with 0.2 x under root KVA meter stack from roof level.
21. The industry shall provide proper rain water harvesting system in its premises for the roof top rain water only along with separate & visible pipeline of light blue color for this system and shall maintain the rain water harvesting system properly, to ensure that no ground water pollution occurred and no surface run off or any other rain water flowing in lawn/garden is allowed to enter in the rain water harvesting system.
22. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
23. The industry shall install plant and machinery after obtaining distance certificate (In which, Minimum distance from boundary wall of Eco-sensitive forest zone/sanctuary/forest to site are mentioned as per set guideline.) from forest department.
24. Industry shall not start production without prior consent to operate of the board under the provision of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974.
25. Industry shall not discharge any trade Effluent. Industry shall make proper arrangement for disposal of the hazardous waste through authorized recyclers/TSDF.
26. This Consent to establishment of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
27. The industry shall take adequate measures for control of noise under the Noise Pollution (Regulation and Control) Rule 2000, from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
28. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
29. The industry shall submit the land use conversation certificate from revenue department within 03 months to this office.
30. The industry shall provide NOC/permission from concerned department to this office within 03 months from the date of issue of this order.
31. The industry shall comply the notifications issued under the Environment (Protection) Act, 1986 from time to time.
32. Industry shall provide safety measures such as Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
33. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) before start the production.
34. 35. The industry shall not start production without prior consent of the Board.
35. This consent to establish order will not affect the acceptance or order of any other department.
36. This consent to establish order is being issued with the intention that no dispute regarding

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pollution or land ownership is pending and no such litigation is pending in any court, otherwise the consent to establish order will be deemed to be nullified.

37. The proposed industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

38. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

39. Industry shall submit a bank guarantee of Rs. 50000/- within 15 days for complying the above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 01/02/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2021.01.01 18:15:52
+05'30'
REGIONAL OFFICER

Dated:- 01/01/2021

Copy To -

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,
LUCKNOW

REGIONAL OFFICER



क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र



पत्रांक:-जी०५०४ / आर-1345 / एम०जेड०पी० / सी०टी०ओ० / 2024

दिनांक-22.05.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12, विभूति खण्ड, गोमती नगर,
लखनऊ।

विशय:- मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी बंदी आदेश को निक्षेपित करने हेतु उद्योग से प्राप्त प्रत्यावेदन के अनुक्रम में निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सन्दर्भ में आपको अवगत कराना है कि प्रश्नगत उद्योग के विरुद्ध राज्य बोर्ड के पत्र संख्या-H07214/C-2/NGT-67/24 दिनांक-19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत बंदी आदेश जारी किया गया था। उद्योग द्वारा प्रेषित अपने प्रत्यावेदन के माध्यम से उक्त बंदी आदेश को निक्षेपित करने हेतु अनुरोध किया गया है। प्राप्त प्रत्यावेदन के परिप्रेक्ष्य में राज्य बोर्ड के अधिकारियों द्वारा उक्त सन्दर्भित उद्योग का स्थलीय निरीक्षण दिनांक-22.05.2024 को किया गया। विस्तृत निरीक्षण आख्या अवलोकनार्थ संलग्न है। निरीक्षण आख्या में निहित तथ्यों को दृष्टिगत रखते हुए उक्त सन्दर्भित उद्योग मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H07214/C-2/NGT-67/24 दिनांक-19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत जारी बंदी आदेश को निम्नलिखित विशिष्ट शर्तों के साथ निक्षेपित किये जाने की संस्तुति की जाती है:-

- I. उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग द्वारा प्रत्यावेदन में अंकित समयावधि में राज्य बोर्ड के खाते में जमा किया जाय।
- II. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन०ए०बी०एल० एक्रिडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन मान्यता प्राप्त प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाये।
- III. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख-रखाव इस प्रकार से किया जाये जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस-पास के वातावरण व जन स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
- IV. उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका 03 माह के अन्दर विकसित की जाये एवं तत्सम्बन्ध में राज्य बोर्ड को सूचित किया जाय।
- V. उद्योग द्वारा मा० एन०जी०टी० के उक्त प्रकरण में जारी आदेश/निर्देशों का अक्षरशः अनुपालन किया जाये।
- VI. उद्योग द्वारा वाटर स्प्रीकिलिंग में विद्युत की खपत हेतु स्थापित पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु स्थापित इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वाटर मीटर) के संचालन सम्बन्धी दैनिक लॉगबुक मेन्टेन की जाय तथा निरीक्षण के समय अधिकारियों के समक्ष प्रस्तुत की जाय एवं प्रत्येक त्रैमासिक राज्य बोर्ड को प्रेषित किया जाय।
- VII. उद्योग का संचालन राज्य बोर्ड से वैध सहमति प्राप्त करने के उपरान्त किया जाय।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981(यथासंशोधित) की धारा-31'ए' के अन्तर्गत जारी बंदी आदेश को निक्षेपित करने हेतु प्राप्त प्रत्यावेदन के अनुक्रम में निरीक्षण आख्या:-

उक्त संदर्भित उद्योग मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य प्रकरण में आच्छादित है। तत्क्रम में निरीक्षण आख्या के आधार पर उक्त उद्योग मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध राज्य बोर्ड मुख्यालय, लखनऊ के संदर्भ संख्या-H07214/C-2/NGT-67/24 दिनांक-19.02.2024 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत बंदी आदेश निर्गत किया गया है, जो उद्योग को सम्बोधित एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को पृष्ठांकित है। तत्पश्चात् उद्योग को निर्गत बंदी आदेश के अनुपालन में दिनांक-06.03.2024 को सील/सीज किया जा चुका है। उद्योग द्वारा उक्त बंदी आदेश को निक्षेपित करने हेतु प्रेषित प्रत्यावेदन इस कार्यालय में प्राप्त हुआ है। उद्योग से प्राप्त प्रत्यावेदन के संदर्भ में उद्योग का स्थलीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक-22.05.2024 को किया गया। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

- 1- उक्त उद्योग ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर पर स्थापित होना सूचित है। निरीक्षण के दौरान उद्योग के डग के समीप का जिओ को-ऑर्डिनेट्स 25.055542-अक्षांश एवं 82.998738-देशान्तर पाया गया।
- 2- उक्त उद्योग में कच्चे माल के रूप में स्टोन बोल्टर्स का प्रयोग कर विभिन्न साईज की स्टोन गिट्स का उत्पादन किया जाता है। उद्योग की स्टोन गिट की उत्पादन क्षमता 200 टन/घंटा सूचित है।
- 3- निरीक्षण के समय पायी गयी प्रदूषण नियंत्रण व्यवस्था का विवरण निम्नवत् है:-

- i. उद्योग के संयंत्र- निरीक्षण के समय उद्योग के संयंत्र यथा-प्राइमरी 'जॉ' क्रशर, सेकेण्ड्री 'जॉ' क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अन्तिम छोर कवर्ड पाये गये। डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर टेलिस्कोपिक सूट के प्रतिस्थानी के रूप में कैनवास क्लथ एवं प्लास्टिक ड्रम की स्थापना निरीक्षण के समय पायी गयी।



(Handwritten signature)

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- ii. **डस्ट सप्रेसन की व्यवस्था**—निरीक्षण के समय उद्योग में उत्पादन प्रक्रिया के फलस्वरूप जनित डस्ट उत्सर्जन के नियंत्रण हेतु उद्योग के संयंत्र यथा प्राइमरी जॉ क्रशर सेकेण्ड्री जॉ क्रशर एवं वाइब्रेटिंग स्क्रीन (झरना) पर वॉटर स्प्रीक्लिंग की व्यवस्था स्थापित पायी गयी। उद्योग उद्योग में संयंत्रों एवं डस्ट सप्रेसन स्रोतों पर वॉटर स्प्रीक्लिंग की व्यवस्था निरीक्षण के समय स्थापित पायी गयी। उद्योग में डस्ट सप्रेसन हेतु स्मॉग गन स्थापित पायी गयी।



- iii. **जल खपत मापन हेतु फ्लो मीटर की व्यवस्था**—

उद्योग में वाटर स्प्रीक्लिंग में विद्युत की खपत हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वॉटर मीटर) स्थापित पाया गया। वॉटर स्प्रीक्लिंग में प्रयुक्त जल खपत की मात्रा के मापन हेतु फ्लो मीटर निरीक्षण के समय स्थापित पाया गया, किन्तु वॉटर मीटर का सतत् संचालन सुनिश्चित किये जाने हेतु सम्बन्धित लॉगबुक का रख-रखाव नहीं पाया गया एवं निरीक्षण के समय उद्योग प्रतिनिधि द्वारा भौतिक रूप से अवगत कराया गया कि अग्रेतर लॉगबुक की रख-रखाव किया जायेगा।

- iv. **विण्ड ब्रेकिंग वॉल एवं मेटल रोड की व्यवस्था का विवरण**—

निरीक्षण के समय उद्योग परिसर के कुछ भाग पर स्टोन डस्ट की परत जमी होने के कारण मेटल रोड/कंक्रीट रोड का सत्यापन नहीं किया जा सका एवं अवशेष भाग पर मेटल/कंक्रीट रोड का निर्माण पाया गया। उद्योग परिसर में विण्ड ब्रेकिंगवॉल स्थापित पायी गयी। उद्योग परिसर के कुछ भाग पर पौधों का रोपण निरीक्षण के समय पाया गया।

- 4- उद्योग परिसर के कुछ भाग पर पौधों का रोपण निरीक्षण के समय पाया गया। उद्योग में राज्य बोर्ड के आदेश दिनांक-16.02.2018 के अनुपालन में सहमति शर्तों के अनुरूप उद्योग परिसर में हरित पट्टिका विकसित किया गया है।
- 5- उद्योग में विद्युत आपूर्ति हेतु 320 के0वी0ए0 क्षमता का एकास्टिक एन्क्लोजर युक्त डी0जी0 सेट स्थापित पाया गया। डी0जी0 सेट के संचालन के फलस्वरूप उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु इक्जॉस्ट पाइप की ऊँचाई राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप निरीक्षण के समय स्थापित पायी गयी।
- 6- उद्योग में जल का प्रयोग घरेलू प्रयोजन के अतिरिक्त डस्ट सप्रेसन हेतु वाटर स्प्रीक्लिंग में किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धीकरण हेतु सेप्टिक टैंक/सोकपिट स्थापित है। औद्योगिक प्रक्रिया से उत्प्रवाह जनित नहीं होता है।
- 7- उद्योग का निरीक्षण पूर्व में दिनांक-30.12.2023 को किया गया था। निरीक्षण आख्यानानुसार वायु प्रदूषण नियंत्रण व्यवस्थाओं को स्थापित किये बिना उद्योग संचालित किये जाने एवं सहमति शर्तों का उल्लंघन किये जाने के आलोक में उद्योग के विरुद्ध राज्य बोर्ड के संदर्भ दिनांक-12.01.2024 द्वारा जारी कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित की गयी थी तत्पश्चात उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H07214/C-2/NGT-67/24 दिनांक-19.02.2024 द्वारा बंदी आदेश जारी किया गया था। उद्योग को राज्य बोर्ड से जारी बंदी आदेश दिनांक-19.02.2024 को निक्षेपित किये जाने के सम्बन्ध में उद्योग का प्रत्यावेदन प्राप्त हुआ है।

क्रमशः 3/पर....

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- 8- उद्योग को राज्य बोर्ड के संदर्भ संख्या-जी0073/आर-1345/सी0टी0ओ0/2024 दिनांक-08.02.2024 द्वारा निर्गत सहमति आदेश संदर्भ संख्या-132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 दिनांक-27.07.2021 एवं संदर्भ संख्या-132212/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 दिनांक-27.07.2021 को रिवोक किया गया है। उद्योग द्वारा पूर्व निर्गत सहमति आदेश में अधिरोपित शर्तों की अनुपालन आख्या प्रत्यावेदन के साथ प्रस्तुत की गई है। वर्तमान में निरीक्षण के समय पाए गए तथ्यों से परिलक्षित होता है कि उद्योग द्वारा राज्य बोर्ड से पूर्व में जारी सहमति शर्तों का संतोषजनक अनुपालन किया जा रहा है।
- 9- मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य के प्रकरण में उद्योग का निरीक्षण पूर्व में दिनांक-19.06.2023, 29.06.2023 एवं 01.07.2023 को जिलास्तरीय समिति द्वारा किया गया था। तत्क्रम में जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.07.2023 के अनुसार उद्योग पर्याप्त वायु प्रदूषण नियंत्रण व्यवस्थाएँ स्थापित किये बिना संचालित पाया गया। तत्पश्चात् जिलास्तरीय समिति द्वारा उद्योग का निरीक्षण दिनांक-28.12.2023, दिनांक-29.12.2023 एवं दिनांक-30.12.2023 को किया गया। जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.01.2024 के अनुसार उद्योग सहमति शर्तों का उल्लंघन कर संचालित पाया गया। उक्त के आलोक में उद्योग पर धनराशि रू0 9,12,500.00 की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है।
- 10- निरीक्षण के समय उद्योग बन्द पाया गया तथा प्लाण्ट एवं मशीनरी की सील सुरक्षित पायी गयी।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त सन्दर्भित उद्योग मेसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H07214/C-2/NGT-67/24 दिनांक-19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत जारी बंदी आदेश को निम्नलिखित विशिष्ट शर्तों के साथ निक्षेपित किये जाने की संस्तुति की जाती है:-

- i. उद्योग पर डिफाल्टर अवधि हेतु धनराशि रू0 9,12,500.00 की अधिरोपित पर्यावरणीय क्षतिपूर्ति की राशि को एक माह के अन्दर बोर्ड के खाते में जमा किया जाय।
- ii. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एक्रिडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन मान्यता प्राप्त प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाये।
- iii. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख-रखाव इस प्रकार से किया जाये जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस-पास के वातावरण व जन स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
- iv. उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका 03 माह के अन्दर विकसित की जाये एवं तत्सम्बन्ध में राज्य बोर्ड को सूचित किया जाय।
- v. उद्योग द्वारा मा0 एन0जी0टी0 के उक्त प्रकरण में जारी आदेश/निर्देशों का अक्षरशः अनुपालन किया जाये।
- vi. उद्योग द्वारा वाटर स्प्रिंकलिंग में विद्युत की खपत हेतु स्थापित पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु स्थापित इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वॉटर मीटर) के संचालन सम्बन्धी दैनिक लॉगबुक मेन्टेन की जाय तथा निरीक्षण के समय अधिकारियों के समक्ष प्रस्तुत की जाय एवं प्रत्येक त्रैमासिक राज्य बोर्ड को प्रेषित किया जाय।
- vii. उद्योग का संचालन राज्य बोर्ड से वैध सहमति प्राप्त करने के उपरान्त ही किया जाये।

 24/05/2024

(यू0क0 गुप्ता)
क्षेत्रीय अधिकारी



Annexure No.6
133^अर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्रं

Ref. No. 1-11422 /सी-2/वायु-551/24

सेवा में,

दिनांक

Date 24-5-24

पंजीकृत

मैसर्स राज लक्ष्मी इण्टरप्राइजेज,
ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार,
जनपद-मीरजापुर।

विषय: मैसर्स राज लक्ष्मी इण्टरप्राइजेज, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर को राज्य बोर्ड के पत्रांक H07214/C-2/NGT-67/24 दिनांक 19.02.2024 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी बंदी निर्देश को सशर्त निक्षेप किए जाने के संबंध में।

महोदय,

कृपया आपके उद्योग को राज्य बोर्ड के पत्र दिनांक 19.02.2024 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी बंदी निर्देश का संदर्भ ग्रहण करें। उक्त के अनुक्रम में क्षेत्रीय अधिकारी, सोनभद्र की आख्या दिनांक 22.05.2024 के अनुसार उद्योग में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर इकाई हेतु निर्धारित मार्गदर्शिका के अनुरूप वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये जाने के दृष्टिगत तथा क्षेत्रीय अधिकारी, सोनभद्र द्वारा की गयी संस्तुति एवं सक्षम स्तर से अनुमोदनोपरान्त निम्नलिखित शर्तों के साथ उद्योग को जारी बंदी आदेश दिनांक 19.02.2024 को सशर्त निक्षेपित किया जाता है:-

1. उद्योग पर डिफाल्टर अवधि हेतु धनराशि रू0 9,12,500/- (रू0 नौ लाख बारह हजार पाँच सौ मात्र) की अधिरोपित पर्यावरणीय क्षतिपूर्ति की राशि को एक माह के अन्दर बोर्ड के खाते में जमा किया जायें।
2. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायुगुणता का अनुश्रवण एन0ए0बी0एल0 एक्रीडेटेड प्रयोगशाला अथवा बोर्ड से मान्यता प्राप्त प्रयोगशाला से मानिटरिंग कराकर अनुश्रवण आख्या 01 माह के अन्दर प्रेषित की जाये।
3. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का नियमित संचालन एवं उचित रख-रखाव किया जाये, जिससे उत्सर्जन सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे।
4. उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका 03 माह के अंदर विकसित की जाये एवं तत्सम्बन्ध में राज्य बोर्ड को सूचित किया जायें।
5. उद्योग द्वारा मा0 एन0जी0टी0 के उक्त प्रकरण में जारी आदेश/निर्देशों का अक्षरशः अनुपालन किया जायें।
6. उद्योग के संचालन की स्थिति में नियमित रूप से पानी का छिड़काव किया जाये, जिससे डस्ट न उड़े।
7. उद्योग द्वारा वाटर स्प्रिंकलिंग में विद्युत की खपत हेतु स्थापित पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु स्थापित इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वॉटर मीटर) के संचालन सम्बन्धी दैनिक लॉग-बुक मेन्टेन किया जाये तथा निरीक्षण के समय अधिकारियों के समक्ष प्रस्तुत की जायें एवं प्रत्येक त्रैमासिक राज्य बोर्ड को प्रेषित किया जाये।
8. उद्योग का संचालन राज्य बोर्ड से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21/22 के आज्ञापक प्राविधानों के अन्तर्गत संचालनार्थ सहमति प्राप्त किये बिना कदापि न किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मीरजापुर।
2. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
3. अधिशारी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, मीरजापुर।
4. अधिशारी अभियन्ता, उ०प्र० जल निगम लि०, मीरजापुर।
5. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि इकाई का निरीक्षण कर एक माह के भीतर उपरोक्त वर्णित शर्तों की अनुपालन आख्या प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)